# Government of India Ministry of Finance Department of Financial Services

### **LOK SABHA**

Unstarred Question No. 1300 Answered on Monday, December 11, 2023/Agrahayana 20, 1945 (Saka)

### **CO-OPERATIVE BANKS**

## 1300. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of the huge overdues in co-operative banks?
- (b) if so, the details thereof?
- (c) corrective steps/intervention taken by the Government in this regard?

#### Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD)

- (a) & (b): The Gross Non-Performing Assets (GNPAs) as a percentage of Gross Loans Outstanding of State Cooperative Banks (StCBs), District Cooperative Banks (DCCBs), Urban Cooperative Banks (Scheduled UCBs and Non-Scheduled UCBs) and Tamil Nadu Industrial Co-operative Bank Ltd. (TAICO) are in Annexure.
- (c): Some of the policy initiatives taken for strengthening Cooperative banks are as under:
  - 1. The Banking Regulation Act, 1949 has been amended to provide additional powers to RBI for more effective regulation of co-operative banks.
  - 2. RBI issues regular instructions, circulars, guidelines and notifications to State Cooperative Banks (StCBs), District Cooperative Banks (DCCBs) and Urban Cooperative Banks (UCBs) under the provisions of the Banking Regulation Act, 1949 [As Applicable to Cooperative Societies (AACS)].
  - 3. RBI issues guidelines for StCBs /DCCBs and UCBs on various matters related to capital adequacy, income recognition and provisioning norms, investments, maintenance of deposits, customer service, etc.
  - 4. UCBs are being periodically inspected by RBI under provisions of the Banking Regulation Act, 1949 to ensure that the banks are complying with the extant guidelines/instructions/norms.
  - 5. StCBs/DCCBs are being periodically inspected by NABARD under provisions of the Banking Regulation Act, 1949 to ensure that the banks are complying with the extant guidelines/instructions/norms.
  - 6. In order to strengthen the StCBs and DCCBs, NABARD enters into Memorandum of Understanding (MoU) with State Coop. Banks and State Governments for implementing state-specific Development Action Plans (DAP).
  - 7. Quarterly meetings of the high-powered forum "State Level Task Force (SLTF)" and "High Level Committee (HLC)" are conducted periodically to review the performance under DAP.

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Gross Non-Performing Assets (GNPAs) as a percentage of Gross Loans Outstanding of State Cooperative Banks (StCBs), District Cooperative Banks (DCCBs), Urban Cooperative Banks (Scheduled UCBs and Non-Scheduled UCBs) and Tamil Nadu Industrial Co-operative Bank Ltd. (TAICO)

Parameter	FY	Type of Cooperative Banks			
		StCBs	DCCBs	UCBs	TAICO
A. GNPA (Amount in Rs. Cr)	2021	14,591	34,283	37,996	49
	2022	14,885	35,776	30,473	52
B. GNPA (%)	2021	6.8	11.4	12.1	8.0
	2022	6.1	10.7	9.7	8.9
C. Net NPA (Amount in Rs. Cr)	2021	6,925	13,681	16,783	19
	2022	6,085	13,529	12,914	18
D. NNPA (%)	2021	3.3	4.9	5.8	3.2
	2022	2.6	4.4	4.4	3.4
E. PCR(%)	2021	56.6	66.2	58.9	62.1
	2022	63.6	70.7	62.9	64.2

(Source: RBI Report on Trend and Progress of Banking in India, 2021-22 & NABARD)